

In the Central Administrative Tribunal
Calcutta Bench

OA No.1231/97

5-7-04

Present : Hon'ble Mr.N. Prusty, Member(J)
Hon'ble Mr.N.D. Dayal, Member(A)

Babul Ch. Sarkar & Ors

-Vs-

E. Rly

For the applicants : None

For the respondents: Mr.M.K. Bondyopadhyay, Counsel

ORDER

Mr.N. Prusty, Member(J)

Nobody appears on behalf of the applicants inspite of second call in course of the day. However, Mr.M.K. Bondyopadhyay, the learned counsel for the respondents is present. On verification of record it is seen that nobody appeared on behalf of the applicants when this matter was called on 16-3-2004 and the case was adjourned to 5-7-04 and on that date it was made clear that in case nobody appears on behalf of the applicants on the next date then appropriate order shall be passed.

2. Inspite of above order, nobody appears on behalf of the applicants, even when the matter was called for the second time in course of the day.

3. From the above ~~as~~ it appears ~~as~~ the applicants are no more interested to proceed with the case. Accordingly the application is dismissed for default. No order as to costs.

Member(A)

Member(J)